

S. K. Patil
SUKHDEV KUMAR MOHAPATRA
Joint Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Government of India
New Delhi

Case No. A-391	M/s. ITC Ltd-SBU Packaing & Printing, Chennai	Status: Approved
M.No. 15/23	Hqrs F.No. HQRNORMAPPLY00299977AM22	
Date: 13.01.2023	RA's F.No. 0904X04000072AM23	
Advance Authorization No. & Date:	041003228 dt.T. 02.05.2022	

Subject: -Fixation of adhoc input output norms in respect of Advance Authorization No. 041003228 dt. 02.05.2022 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that the Technical Experts has furnished their comments in this case. Based on comments of TA, the Committee decided to fix the adhoc input output norms with 10% wastage on Aluminum Foil as under:-

Export Item	Qty.	Import Item	Qty
Printed Flexible packaging material of multilayers of relevant substrate (3 Layer) (containing Aluminium Foil- 7.33MT)	39.00MT	Aluminium Foil(9 Micron)	8063.00Kg
		Granules (for making Poly Ethylene Film) LLDPE	1320.00Kg

RA may take consequential action as per FTP/HBP.

Case No. A-392	M/s. Vinyl Tubos Pvt. Ltd., New Delhi	Status: Deferred
M.No. 15/23	Hqrs F.No. HQRNORMREVIEW00004168AM23	
Date: 13.01.2023	RA's F.No. 05/AA/040/62009/AM22	
Advance Authorization No. & Date:	0511004024 dt. 05.08.2021	

Subject: Reconsideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0511004024 dt. 05.08.2021 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. It was noted by the Committee that the firm has claimed wastage is too high i.e. 26.8% on inputs. The Committee decided to call for the representative of the firm for personal hearing along with small sample of export item.

Case No. A-393	M/s. SNF India Pvt. Ltd., Vizag	Status: Deferred
M.No. 15/23	Hqrs F.No. 01/87/50/667/AM19/DES.VII	
Date: 13.01.2023	RA's F.No. 26/24/40/002/AM19	
Advance Authorization No. & Date:	2610012852 dt. 15.10.2018	

Subject: Reconsideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 2610012852 dt. 15.10.2018 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. On the recommendation of Technical Experts available in the meeting, it was decided to call for the following information from the firm:

1. The percentage composition of export item with COA report from foreign buyer and application/use of export item.
2. To indicate whether there is a mixing process or chemical reaction takes place. If, reaction then to give its chemistry giving calculation, giving chemical reaction with molecular weight for the requirement of inputs for the manufacture of export item.
3. All technical details as per Annexure to Appendix 4E &
4. Chemical name of import item No. 3 to 7.

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Case No. A-394	M/s. Kingfa Science & Technology (I) Ltd., Chennai	Status: Approved
M.No. 15/23	Hqrs F.No. 01/87/50/1245/AM19/DES.VII	
Date: 13.01.2023	RA's F.No. 04/24/40/232/AM19	
Advance Authorization No. & Date:	0410165291 dt. 07.03.2019	

Subject: Reconsideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0410165291 dt. 07.03.2019 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that as per information given by the firm, applicant is exporting a Type of PP Compound and asking 2.21% wastage on PP may be allowed as applied for:

Export Item	Qty.	Import Item	Qty
PP-2016P2B-G0912 Black (P.P. Compound containing 54% P.P.)	48.00MT	Polypropylene-B 1870	26.47MT

RA may take consequential action as per FTP/HBP.

Case No. A-395	M/s. Kingfa Science & Technology (I) Ltd., Chennai	Status: Approved
M.No. 15/23	Hqrs F.No. 01/87/50/657/AM19/DES.VII	
Date: 13.01.2023	RA's F.No. 04/24/40/171/AM19	
Advance Authorization No. & Date:	0410164907 dt. 26.11.2018	

Subject: Reconsideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0410164907 dt. 26.11.2018 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that as per information given by the firm, applicant is exporting a Type of PP Compound and asking 2.21% wastage on PP may be allowed as applied for:

Export Item	Qty.	Import Item	Qty
PP-2016P2B-G0912 Black (P.P. Compound containing 54% P.P.)	48.00MT	Polypropylene-B 1870	26.47MT

RA may take consequential action as per FTP/HBP.

Case No. A-396	M/s. Synthetic Packers Pvt. Ltd., Bangalore	Status: Deferred
M.No. 15/23	Hqrs F.No. 01/87/50/070/AM17/DES.VII	
Date: 13.01.2023	RA's F.No. 07/24/40/321/AM14	
Advance Authorization No. & Date:	0710103665 dt. 22.04.2014	

Subject: Re-fixation of adhoc input output norms in respect of Advance Authorization No. 0710103665 dt. 22.04.2014 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that this is an old advance authorization. The firm may be asked to provide complete set of application along with all enclosures submitted at the time of taking subject advance authorization.

Case No. A-397	M/s. Synthetic Packers Pvt. Ltd., Bangalore	Status: Deferred
M.No. 15/23	Hqrs F.No. 01/87/50/189/AM16/DES.VII	
Date: 13.01.2023	RA's F.No. 07/24/40/146/AM14	
Advance Authorization No. & Date:	0710098411 dt. 19.09.2013	

Subject: Re-fixation of adhoc input output norms in respect of Advance Authorization No. 0710098411 dt. 19.09.2013 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that this is an old advance authorization. The firm may be asked to provide complete set of application along with all enclosures submitted at the time of taking subject advance authorization.

Case No. A-398	M/s. Synthetic Packers Pvt. Ltd., Bangalore	Status: Deferred
M.No. 15/23	Hqrs F.No. 01/87/50/071/AM17/DES.VII	
Date: 13.01.2023	RA's F.No. 07/24/40/238/AM16	
Advance Authorization No. & Date:	0710109011 dt. 05.11.2015	

Subject: Re-fixation of adhoc input output norms in respect of Advance Authorization No. 0710109011 dt. 05.11.2015 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that this is an old advance authorization. The firm may be asked to provide complete set of application along with all enclosures submitted at the time of taking subject advance authorization.

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Case No. A-399	M/s. Synthetic Packers Pvt. Ltd., Bangalore	Status: Deferred
M.No. 15/23	Hqrs F.No. 01/87/50/945/AM19/DES.VII	
Date: 13.01.2023	RA's F.No. 07/24/40/180/AM17	
Advance Authorization No. & Date:	0710110456 dt. 26.09.2016	

Subject: Re-fixation of adhoc input output norms in respect of Advance Authorization No. 0710110456 dt. 26.09.2016 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that this is an old advance authorization. The firm may be asked to provide complete set of application along with all enclosures submitted at the time of taking subject advance authorization.

Case No. A-400	M/s. Navratan Speciality Chemicals LLP, Ahmedabad	Status: Approved
M.No. 15/23	Hqrs F.No. 01/87/50/038/AM18	
Date: 13.01.2023	RA's F.No. 08/24/40/411/AM17	
Advance Authorization No. & Date:	0810139670 dt. 07.02.2017	

Subject: -Fixation of adhoc input output norms in respect of Advance Authorization No. 0810139670 dt. 07.02.2017 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that a similar case of this firm for same export/import items were approved in its meeting No. 13 held on 08.12.2022. The Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Sl.No.	Import Item	Qty
PVC FOAM BOARD	1,00,000.00 K.G	1	PVC RESIN	61010.00Kg
		2	STABILIZER ONE PACK	2930.00Kg
		3	Titanium Dioxide	410.00 K.G
		4	Chlorinatetd Polyethylene CPE 135A	1220.00 K.G
		5	Acrylic Processing AID	6180.00 K.G

RA may take consequential action as per FTP/HBP.

Case No. A-401	M/s. Navratan Speciality Chemicals LLP, Ahmedabad	Status: Approved
M.No. 15/23	Hqrs F.No. 01/87/50/039/AM18	
Date: 13.01.2023	RA's F.No. 08/24/40/412/AM17	
Advance Authorization No. & Date:	0810139672 dt. 07.02.2017	

Subject: -Fixation of adhoc input output norms in respect of Advance Authorization No. 0810139672 dt. 07.02.2017 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. On the basis of personal hearing held on 23.12.2022 and subsequent information submitted on 30.12.2022. It is noted that although the applicant has claimed 10% wastage but as per the application, there is nil wastage. The Committee, therefore, decided to fix the adhoc input output norms without wastage as under:

Export Item	Qty.	Sl.No.	Import Item	Qty
Laminated Tarpaulin (containing minimum 14.3% Polyester Fabric)	1.00Kg	1	PVC RESIN	0.5999Kg
		2	Dioctyl Phthalate	0.2310Kg
		3	Titanium Dioxide	0.0236Kg
		4	Knitted Polyester Fabric of relevant GSM	0.1430Kg

RA may take consequential action as per FTP/HBP.



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Case No. A-402	M/s. Navratan Speciality Chemicals LLP, Ahmedabad	Status: Approved
M.No. 15/23	Hqrs F.No. 01/87/50/370/AM17	
Date: 13.01.2023	RA's F.No. 08/24/40/085/AM17	
Advance Authorization No. & Date:	0810138106 dt. 06.06.2016	

Subject: -Fixation of adhoc input output norms in respect of Advance Authorization No. 0810138106 dt. 06.06.2016 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. On the basis of personal hearing held on 23.12.2022 and subsequent information submitted on 30.12.2022. It is noted that although the applicant has claimed 10% wastage but as per the application, there is nil wastage. The Committee, therefore, decided to fix the adhoc input output norms without wastage as under:

Export Item	Qty.	Sl.No.	Import Item	Qty
Laminated Tarpaulin (containing minimum 14.3% Polyester Fabric)	1.00Kg	1	PVC RESIN	0.5999Kg
		2	Diocetyl Phthalate	0.2310Kg
		3	Titanium Dioxide	0.0236Kg
		4	Knitted Polyester Fabric of relevant GSM	0.1430Kg

RA may take consequential action as per FTP/HBP.

Case No. A-403	M/s. Huhtamaki India Ltd., Mumbai	Status: Deferred
M.No. 15/23	Hqrs F.No. 01/87/50/522/AM20/DES.VII	
Date: 13.01.2023	RA's F.No. 03/94/40/703/AM20	
Advance Authorization No. & Date:	0310833723 dt. 26.12.2019	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0310833723 dt. 26.12.2019 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. It was noted that the case was rejected by the Committee as the firm did not furnish the hard copy of the application despite reminders. Further, the firm has neither filed the review on the BO Portal nor deposited composition fee. The firm was given personal hearing on their request but no one turned up and also not given any written submission. The firm has not given the complete list of export/import item too. Therefore, the committee decided to grant another date of PH with request to furnish complete application along with Appendix-4E showing export/import items with its quantity, process of manufacturing and wastage claimed. The firm may also be requested to deposit composition fee in the concerned RA and furnish the proof to this Directorate to consider the case.

Case No. A-404	M/s. Huhtamaki India Ltd., Mumbai	Status: Deferred
M.No. 15/23	Hqrs F.No. 01/87/50/085/AM19/DES.VII	
Date: 13.01.2023	RA's F.No. 03/94/40/960/AM18	
Advance Authorization No. & Date:	0310819362 dt. 22.02.2018	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0310819362 dt. 22.02.2018 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. It was noted that the case was rejected by the Committee as the firm did not furnish the reply to deficiency letter dt. 03.08.2018 followed by reminder dt. 26.11.2018. Net weight of each import item in export product was called for.

The firm filed review on the BO Portal on 29.08.2022. The firm has neither furnished any document especially list of export/import item with its quantity nor reply to the deficiency letter. The firm was given personal hearing on their request but no one turned up and also not given any written submission. Therefore, the committee decided to grant another date of PH with request to furnish complete application along with Appendix-4E showing export/import items with its quantity, process of manufacturing and wastage claimed.

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Case No. A-405	M/s. Huhtamaki India Ltd., Mumbai	Status: Deferred
M.No. 15/23	Hqrs F.No. 01/87/50/Huhtamaki/AM19/DES.VII	
Date: 13.01.2023	RA's F.No. 03/94/40/746/AM19	
Advance Authorization No. & Date:	0310825327 dt. 30.11.2018	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0310825327 dt. 30.11.2018 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. It was noted that the present case was never considered by Norms Committee-7 . Hence, no history of the case is available. The firm has not furnished any documents to consider the case. The firm was given personal hearing on their request but no one turned up and also not given any written submission. Therefore, the committee decided to grant another date of PH with request to furnish complete application along with Appendix-4E showing export/import items with its quantity, process of manufacturing and wastage claimed.

Case No. A-406	M/s. Huhtamaki India Ltd., Mumbai	Status: Deferred
M.No. 15/23	Hqrs F.No. 01/87/50/402/AM19/DES.VII	
Date: 13.01.2023	RA's F.No. 03/94/40/117/AM19	
Advance Authorization No. & Date:	0310821212 dt. 24.05.2018	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0310821212 dt. 24.05.2018 issued under Para 4.07 of FTP on self declaration basis.

Decisino: The case was considered as per agenda. It was noted that the case was rejected by the Committee as the firm did not furnish the reply to deficnecy letter dt. 15.01.2019 followed by reminder dt. 08.04.2019. The following information were called for:

- Complete manufacturing process.
- Wastage of each stage of manufacturing along with justification; &

The firm filed review on the BO Portal on 17.11.2022. The firm has neither furnished any document espially list of export/import item with its quantity nor replied to the deficiency letter. The firm was given personal hearing on their request but no one turned up and also not given any written submission. Therefore, the committee decided to grant another date of PH with request to furnish complete application along with Appendix-4E showing export/import items with its quantity, process of manufacturing and wastage claimed.

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Case No. A-407	M/s.Solvay Specialities India Pvt. Ltd., Bharuch	Status: Approved
M.No. 15/23	Hqrs F.No. 01/87/50/Solvey/AM23	
Date: 13.01.2023	RA's F.No. 03AX04004687AM23	
Advance Authorization No. & Date:	0311020079 DT. 16.12.2022	

Subject: -Fixation of adhoc input output norms in respect of Advance Authorization No. 0311020079 DT. 16.12.2022 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. On the basis of comments provided by the Technial Expert, the Committee decided to fix the adhoc input output norms on repeat basis as under:

Export Item	Qty.	Sl.No.	Import Item	Qty
Poly Ether Ether Ketone (PEEK)	1.00Kg	1	4,4'-Difluoro Benzo Phenone	0.777Kg
		2	Hydroquinone Premium / Extra Pure / Photographic Grade	0.383Kg
		3	Soda Solvay Light – Sodium Carbonate Light	0.383Kg
		4	Potassium Carbonate (Extra Fine)	0.002Kg
		5	Diphenyl Sulfone	0.0565Kg
		6	Lithium Chloride (99% Anhydrous)	0.0188Kg

RA may take consequential action as per FTP/HBP.

Case No. A-408	M/s.Solvay Specialities India Pvt. Ltd., Bharuch	Status: Approved
M.No. 15/23	Hqrs F.No. 01/87/50/Solvey-01/AM23	
Date: 13.01.2023	RA's F.No. 03AX04004353AM23	
Advance Authorization No. & Date:	0311019862 dt. 08.12.2022	

Subject: -Fixation of adhoc input output norms in respect of Advance Authorization No. 0311019862 dt. 08.12.2022 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. On the basis of comments provided by the Technial Expert, the Committee decided to fix the adhoc input output norms as under:

Export Item	Qty.	Sl.No.	Import Item	Qty
Poly Ether Sulfone (PESU)	1.00Kg	1	Sulfolane (A Anhydrous/Aqueous)	0.0814Kg
		2	Bisphenol-S / DHDPs BS-PN/4,4'-Dihydroxy Diphenyl Sulfone	0.510Kg
		3	Soda Solvay Light-Sodium Carbonate Light	0.233Kg

RA may take consequential action as per FTP/HBP.

The meeting ended with the thanks of Chairman.



